

Central Administrative Tribunal
Principal Bench: New Delhi



C.P. No. 376/2002 In
O.A. No.1610/2001

This the 11th day of October, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

1. Smt. M.B. Sahoo
140/S-I, Pushp Vihar, New Delhi.
2. K.K. Satija
D-93, Mansarovar Garden,
New Delhi.
3. Tarun Kumar
776/Pocket D, Dilshad Garden,
New Delhi.
4. V. Ramaswamy
868, Delhi Admn. Flats,
Gulabi Bagh, Delhi
5. R.C. Kesarwani
964, Delhi Admn. Flats
Gulabi Bagh, Delhi
6. J.S. Bhatia
C-17, Sudarshan Park,
New Delhi.
7. Dharam Pal
3719, Gali No.3
Dharampura, Gandhi Nagar,
New Delhi
8. Radhe Shyam Samaria
16/399-E, Bapa Nagar,
PS Road, Karol Bagh,
New Delhi.
9. Miss Promila Madan,
A-306, Sector 19, Noida
10. Sabir Ali
2/3, Sadiq Nagar, Meerut City.

(By Advocate: Shri Deepak Verma)

-Petitioners

Versus

Union of India/Govt. of NCT Delhi
through

1. Shri Satish Chandra
Secretary (Planning)
Govt. of NCT of Delhi
Delhi Sachivalya, Playwrs Building,
I.P. Estate, New Delhi-2.
2. Shri C.S. Rao



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Secretary
Department of Expenditure, North Block
Ministry of Finance, New Delhi.

3. Shri P.K. Jalali
Joint Secretary (UT)
Ministry of Home Affairs
North Block, New Delhi.

-Respondents/
Contemners

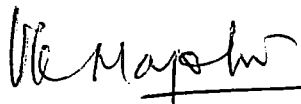
(By Advocate: Shri R.V. Sinha, for
R-2&3)

ORDER (Oral)

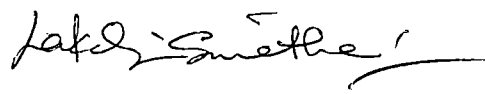
Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

Shri R.V. Sinha, learned counsel for respondents has drawn our attention to the order dated 18.9.2002 of the Hon'ble Delhi High Court in this case wherein the operation of the Tribunal's order which is the subject matter of CP-376/2002 has been stayed.

2. In the above circumstances, CP-376/2002 is dismissed. Notices to the alleged contemners are discharged.



(V.K. Majotra)
Member (A)



(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

cc.